

**Central Administrative Tribunal
Principal Bench**

CP No.285/2016 in OA No.3248/2015

New Delhi, this the 04th day of October, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V.N. Gaur, Member (A)**

Smt G.Raja Kumari
Husband's name late Janardhan Rao
R/o 15-11/104, 2nd Lane, Raghavan Nagar
Manglagiri Road, Guntur-522001, (AP)
Date of Birth:26.06.1958
Date of Joining EPFO as LDC : 17.06.1978
Date of Dismissal: 17.06.2014 ..Applicant

(By Advocate: Mr. S K Khanna)

Versus

1. Shri Shankar Aggarwal, Chairman
Executive Committee, Central Board of Trustees and
Appellate Authority, Employees Provident Fund
Organization.
2. Shri K K Jalan, Former Central Provident Fund
Commissioner and now Secretary
Ministry of Micro Small and Medium Enterprises
L-Block, Opposite Haldi Ram, Connaught Circus
Barakhamba Road, New Delhi-110066.
3. Shri V P Joy, Central Provident Fund
Commissioner Bhavishya Nidhi Bhawan
14, Bhikaji Cama Place
New Delhi-11006. ..Respondents

ORDER (ORAL)**Justice Permod Kohli, Chairman :-**

Additional affidavit has been filed by Respondent No.3 to whom no notice was issued. As a matter of fact, the appeal was to be decided by Respondent No.1 and notice was issued to him only. Along with the additional affidavit, the respondent No.3 has placed on record copy of order dated 29.09.2016 whereby the appeal preferred by the applicant stands decided. Thus, the judgment of the Tribunal dated 01.09.2015 passed in OA No.3248/2015 stands complied with.

2. In this view of the matter, we do not intend to proceed further in the matter. Therefore, the contempt proceedings are dropped. Notices issued to the alleged contemnors are discharged.

**(V N Gaur)
Member(A)**

**(Justice Permod Kohli)
Chairman**

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